report

श्री रक्रक वलीयल्लाह (गजरात): कालिंग अटेंशन अगर वे मूर्वे नहीं करते तो हम मुब करेंगे ।

. . . (व्यवधानः)

श्रीहरदेद्रसिंहहंसपाल (पंजाब): गरीवों के लिये चावल के वितरण के बारे में ये बात नहीं करना चहिते।

...(भ्यवधःन)....

THE DEPUTY CHAIRMAN:

Nothing will go on record. (Interruptions) You have had enough. You please go back to your seats. (Interruptions) You don't want your people to have rice? Please go back to your seats. (Interruptions) Please sit down. If the Opposition is not interested in the Calling Attention, we will go ahead with the next Business. (Interruptions) We have had enough. If you do not want the Calling Attention Motion to be taken up, we shall take Up the next Business. (Interruptions) If the Labour Minister is ready, we can go ahead with this Bill. (Interruptions) If you have all finished your shouting, I would request all of you to go back to your seats. (Interruptions)

Now the House will adjourn for lunch till 2.30 P.M.

> The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty minutes past two of the clock, The Deputy **Chairman** in the Chair.

RE. C.A.G.'s REPORT ON BOFORS **GUN-DEAL**—contd.

DIPEN SHRI GHOSH Madam, have you to say anything about the resignation of the Prime Minister? (Interruptions) Are you going to announce the resignation of the Prime Minister, Madam?

THE DEPUTY CHARMAN That is not my job. I said this in the morning. My job is to run the House.

Gun deal

SHRI DIPEN GHOSH: But, have you been informed of it?

THE DEPUTY CHAIRMAN: I informed have been that Government is willing to discuss the matter if the House so agrees. This morning the leader of the House very categorically said if the House so agrees to discuss .. . (Interruptions)...

SHRI V. GOPALSAMY (Tamil Nadu): Once the resignation is submitted, we can discuss it.

THE DEPUTY CHAIRMAN: The Report which has been laid on the Table of the House.... (Interruptions)

SHRI DIPEN GHOSH: What would be discussed ?

SHRI A.G. KULKARNI (Maharashtra): Madam, please give me one minute. I would request you and through you everybody that.... (Interruptions) Just a moment. For heaven's sake don't talk.

Madam, I want to request, they are responsible Opposition. The Leader of the House has already given an offer. I would request Mr. Gopalsamy to please sit down. This type of what you call a demo cratic talk

This is a foolish talk. Democracy starts with debate. Let us debate.

SHRI DIPEN GHOSH: What is the debate?

SHRI A.G. KULKARNI : Madam, I would request you that the debate should take place. If the Opposition is responsible enough they will respond to it.

report

SHRI DIPEN GHOSH: Where is the point of debate on the CAG Report?

THE DEPUTY CHAIRMAN: Mr. Advani wants to say something.

SHRI LAL K. ADVANI: This morning, if the Opposition was so much agitated over this Report, it is because over a period of last nearly two years this matter has been debated in this House. You would recall that on very many occasions on the basis of what was published in the Press, of course, we, from this side, had moved privilege motions against the Prime Minister and the Defence Minister saying what they were saying was wrong, was palpably false and they were misleading the House. What we had in our hands were the reports in the papers: nothing more. But now all of a sudden we find that virtually everything that was mentioned in the papers is endorsed by a Constitutional body like the Comptroller and Auditor General. (Interruptions) This only proves that the House W3s misled all these two years deliberately. (Interruptions) Madam, my submission is in a parliamentary democracy the biggest crime that can be committed is to mislead the House.

THE DEPUTY CHAIRMAN:

Mr. Advani, if you are so willing, the Leader of the House in the morning, and the Parliamentary Affairs Minister also, said that we can discuss it in the House if the House so wishes. Whatever you want to say, it can be said... (Interruptions)

SHRI DIPEN GHOSH: Madam, I want your guidance.

SHRI LAL K. ADVANI; Let me complete. Madam, I have not completed. (Interruptions) Let

me complete. My point is not discussion. I would say that after this instead of we from the Opposition start speaking about it. the Chair itself should take cognizance of this and refer the whole matter to the Privileges Committee. The Prime Minister has been guilty of misleading the House. Therefore the demand was made.

SHRI N.K.P. SALVE: If Advaniji really thinks that it is a matter of privilege, there is a procedure prescribed. But, Madam, I submit with my experience in Parliament over two decades that it was a most extraordinary gesture on the part of the Leader of the House to offer for discussion. ... (Interruptions)...

SHRI PARVATHANENI UP-END R A: What is there for discussion?....(Interruptions)...

THE DEPUTY CHAIRMAN:

When Mr. Advani was speaking nobody disturbed him. Please allow him to speak. This is not proper. It is his view. You cannot make. .. .(Interruptions). . That is his view. It is up to him... (Interruptions). ..

SHRI N.K.P. SALVE: Madam, in the preceding 25 years show me an instance where the CAG report has been discussed.

SHRI PARVATHANENI UP-ENDRA: Nobody is doing any favour to us... (interruptions)...

SHRI N.K.P. SALVE: Madam, the Leader of the House...

SHRI DIPEN GHOSH: Has there been a report like this earlier?

SHRI N.K.P. SALVE: The Leader of the house has made an offer for discussion.

SHRI DIPEN GHOSH: What are you going to discuss? What are you going to reject or accept?

SHRI N.K.P. SALVE : Shall I tell you now across?

287

SHRI DIPEN GHOSH: Let me understand... {interruptions)...

PARVATHANENI UP-SHRI ENDRA: If you have got any sense of shame, you resign. That is all. .. .{Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down.

SHRI N.K.P. SALVE: Madam, if they think that the report is so sacrosanct, why are they scared to discuss the report on the floor of the House? If the report is so much in their favour, why are they shouting?... {Interruptions}... Dipen, let me complete. Madam, if they feel the report is so conclusive and going to damn us we are the ones who have. .(Interruptions)...

SHRI DIPEN GHOSH: You want CAG to... (Interruptions)..,

THE DEPUTY CHAIRMAN:

Mr. Ghosh, when we are discussing these things, then, you can read from the report whatever you like but just now I would like to hear the views of the House whether the report should be discussed in the House or not. If the House wants the report to be discussed.. .(Interruptions). ..

SHRI N.K.P. SALVE: Madam, let me complete one sentence and I am done. Whatever Mr. Advani may say or may not say but one thing has distressed me extremely and very much and it is this that a caboodle of utterly heterogenous motley group politicians cannot rebuke and abuse the Prime Minister the way they have done. This is the most reprehensible thing I have heard.

SHRI PARVATHANENI UP-ENDRA: He is not God.

SHRI M.S. GURUPADASWA-MY: Madam, may I say...

TH DEPUTY CHAIRMAN: Just & minute. Mr. Gurupada-swam will you please sit down

on Bofors Gun deal

अभी जो सुबह से इस हाउस में डिस्बाशन **हफ़ा है,** जिस विषय **पर** बातचीत हुई उ**स**में श्रपोजिशन का यह कहना है कि यह रिपोर्ट ठीक नहीं है। लीडर श्राफ दि हाउस ने कहा है कि यह डिस्बःस हो जाये। प्रगर हाउस चाहता है तो हम लोग डिस्कस कर लेंगे।

This is democracy. We will go by democracy.

SHRI PARVATHANENI UP-ENDRA: Madam, it is not a question of discussion. It is a question of propriety upholding the democratic traditions. When a Constitutional authority indicts this Government, if they have got any respect for democracy and the Constitution, straightway they should resign. The first thing is: they have to resign.

THE DEPUTY CHAIRMAN: I think the responsibility of this House is to maintain democracy and in a very democratic spirit we are going to discuss this report.

SHRI V. GOPALSAMY: Madam, this is very clear report. {Interruption).

SHRI N.K.P. SALVE: I Would request the Leader of the Opposition to accept the challenge and say, we discuss the report and end up the matter. {Interruption)...

THE LEADER OF THE HOUSE (SHRI P. SHIV SHANKER): We are interested to see that the House. ... {Interruption)...

SHRI M.S. GURUPADASWA-MY: Madam Deputy Chairman... {Interruptions). .. Please listen to me for a while.

ङा० रत्नाकर पांडेय (उत्तर प्रदेश) : श्री राम जेठमलानी ... (व्यवधान) ... को लाने वालों को बोलने न दिया जाये। ऐसे सदस्य को यह लाये हैं। इनको बोलने की इजाजत न दी जाये। (व्यवधान)

290

289

SHRI M.S. GURUPADASWA-MY: This report, Madam,... {Inter ruptions). .. from the point of view of the Opposition has spelt out clearly the moral crisis faced by this Government (Interruptions)...

THE DEPUTY CHAIRMAN: Now, we have taken the consent of the House to discuss the report on the floor of the House. What is the discussion? ... (Interruptions)...

SHRI DIPEN GHOSH: Is the House your personal property. We want to satisfy ourselves what will be the object of the discussion? Are you going to reject it? (Interruptions) ..

SHRI N.K.P. SALVE: We are going to reject the inferences they have drawn. . . (Interruptions)... Madam, we must have an opportunity. .(Interruptions).

SHRI DIPEN GHOSH: We want to know what will be the fate of the discussions ? . ..(Interruptions). ..

on Bofors Gun deal

THE DEPUTY CHAIRMAN: I do not understand what this noise is about? We will continue with our discussion. Mr. Upendra, are you going to call your calling attention or not?

SHRI PARVATHANENI UP-ENDRA: No.

THE DEPUTY CHAIRMAN: No calling attention?

Then I adjourn the House... (Interruptions)... Mr. Upendra, if you do not want to discuss your calling attention ... (Interruptions)... Just a minute.

Mr. B. Satyanarayan Reddy ... (Interruptions)... Mr. N.E. Balram. . .(Interruptions)... If you are not intrested to run the House for which you have given the calling attention, okay, we adjourn the House.

> The House then adjourned at forty-five minutes past two of the clock till eleven of the clock on Thursday, the 20th July, 1989.